

Funds to states under CRF and NCCF

563. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the amount entitled by the States and Union Territories under the Calamity Relief Fund (CRF) and present status of its utilization, State-wise against the amount available;
- (b) the request made by States for assistance under National Calamity Contingency Fund (NCCF) during the last three years and amount released against such requests; and
- (c) the details of such request received from States in the current year indicating the response of Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) and (c) As per the present Scheme of financing the relief expenditure in the wake of notified natural calamities, a Calamity Relief Fund (CRF), has been constituted for various States with an allocated amount based on the Award of successive Finance Commissions. The CRF is contributed by the Government of India and the State Governments in the ratio 3:1. The Central contribution is released in two equal installments one in June and second in December. Installments of Central share are released after receipt of utilization certificates from the State Governments.

An amount of Rs. 21333.33 crore has been allocated by the Government in the CRF of the States, based on the recommendations of the 12th Finance Commission for the period 2005-10. Out of this an amount of Rs. 16,729.02 crore has been allocated in Calamity Relief Fund (CRF) of all the States for the year 2005-06 to 2008-09 comprising Rs. 12,545.76 crore as Central contribution and Rs. 4182.26 crore as States' contribution. The details showing the total allocation and releases made from the Central share of CFR during the last three years *i.e.* period 2005-06 to 2007-08 is given as statement. (Refer to the statement appended to the answer to USQ 535 Part (b))

For calamity of a severe nature, additional assistance is also considered from the National Calamity Contingency Fund (NCCF), after following the laid down procedure. The details showing the additional financial assistance sought by the States from NCCF and assistance provided by the Government of India, after following the laid down procedure, during the last three years *viz.* 2005-06, 2006-07 and 2007-08 as well as during current year *i.e.* 2008-09, as a whole, is given as statement-II (Refer to the statement appended to the answer to USQ 535 Part (b))

The State Government of Andhra Pradesh, Himachal Pradesh, and Karnataka have, so far, submitted memoranda seeking additional Central Assistance from NCCF for relief operations in the areas affected by the floods, heavy rains etc. during southwest Monsoon, 2008. The Central teams have visited these States. The report of the Central Teams will be processed as per the procedure as stated above. *Ad hoc* releases from NCCF of Rs. 1000.00 crore to Bihar, Rs. 300.00 to Assam and Rs. 98.87 crore to Orissa have been made for management of heavy rains/floods etc. during Southwest monsoon-2008.

(c) The details showing State wise status of balance fund available in the CRF account during the years 2005-06 to 2007-08, as per information received from the State AGs, is given as statement-III. (Refer to the statement appended to the answer to USQ 535 Part (b))

Union Territories are not covered under the Schemes of CRF/NCCF, as Finance Commission's mandata concerned with the sharing of revenue between the Centre and the States. Relief assistance to the UTs is provided from Budget provision of the Ministry of Home Affairs, after following the laid down procedure.

Three-pronged approach to tackle Naxalism

564. SHRI D. RAJA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether inter Ministerial Group on Naxalism under the Chairmanship of Home Minister held a meeting to discuss steps to strengthen security to meet the state of naxal attacks in Chhattisgarh, Jharkhand, Bihar and other States;

(b) whether the security forces have suggested a three-pronged approach going after prominent leaders to break the Naxalite network, taking control of specific 132 areas which are their stronghold and speeding up development work in areas where security already have strong presence;

(c) if so, to what extent these steps have helped in meeting the anti-naxalites threat; and

(d) the steps proposed to monitor such areas regularly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) Central Government accords a very high priority to review and monitor the naxal situation and the measures being taken by the States both on security and development fronts to control it. Union Home Minister reviews naxal situation periodically. Several monitoring and review mechanisms under Union Home Minister, Cabinet Secretary, Union Home Secretary, Special Secretary (Internal Security) and Special Secretary (Naxal Management) are in place.

Persons died/killed in police custody

565. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 7468 persons have died or been killed in police custody during 2002-07;

(b) if so, whether large number of these deaths were due to torture as opined by Asian Centre for Human Rights;

(c) whether any police personnel were identified who were responsible for these "alleged torture deaths"; and

(d) how many such police personnel were punished?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) to (d) As per the guidelines issued by the National Human Rights Commission (NHRC) to all State Governments/Union Territories, all cases of custodial deaths are required to be reported to the NHRC within 24 hours of its occurrence alongwith the relevant reports viz. Inquest Reports, Magisterial Inquiry Reports, Post-Mortem Reports.